

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3631
ANSWERED ON:01.12.2010
APPOINTMENT ON FAKE CASTE CERTIFICATE
Laguri Shri Yashbant Narayan Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether several persons have been appointed on the basis of fake caste certificates in the various Government offices and other subordinate offices on the posts reserved for scheduled castes and scheduled tribes people;
- (b) if so, the details thereof;
- (c) the number of such cases detected during the last three years and the current year, alongwith the cases registered by the CBI/investigating agencies in this regard;
- (d) the rules regarding verification of the scheduled castes/tribes certificate after the appointment; and
- (e) the efforts made/steps taken to make the rules more stringent and avoid recurrence of such fake appointments in Government services?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) to (c) : Some cases of appointments made on the basis of allegedly fake caste certificates have come to the notice of Government. As per information received from 30 Ministries/ Departments, there were about 1383 cases of appointments made on the basis of allegedly false/ fake caste certificates. The Central Bureau of Investigation has registered 58 cases against 67 persons on allegations of appointment on the basis of fake caste certificates.

(d) & (e): The Government has issued instructions to the effect that the appointing authorities should verify the caste status of a Scheduled Caste/ Scheduled Tribe candidate at the time of initial appointment and promotion against a vacancy reserved for them. The instructions further provide that verification of caste status should be done at every important upturn of employee's career so that the benefit of reservation and other schemes of concessions, etc, meant for SCs/STs go only to rightful claimants. Instructions also provide that if any person gets an appointment on the basis of such false claim, he should be removed from service.

The Government of India has requested all the States/ UTs to streamline the system of verification of caste certificates so that unscrupulous non-SC/ST/OBC persons are prevented from securing jobs meant for SCs/STs/OBCs by producing false certificate. They have also been requested to initiate disciplinary proceedings against officers who default in timely verification of caste status in such cases or issue false certificates so as to rule out collusion between candidates holding false/ forged certificates and employees.